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(PART-I, SECTION-1)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

PUBLIC NOTICE No. 88 / 2009-14
NEW DELHI: the 4th August, 2010

Subject: Amendment in Appendix 11B for Value addition (notified vide Public Notice No. 42 dated 16.2.2010).

In exercise of powers conferred under Paragraph 2.4 of the Foreign Trade Policy, 2009-14, the Director General of Foreign Trade hereby makes the following amendments in the Handbook of Procedures (Vol.1), 2009-14 with immediate effect.

1. Sl. No. 2 shall be added in Appendix 11B in the HBP v.1, as follows:

Sl. No.	Export product	Minimum value addition
2.	Petroleum product(s) covered under SION Sl. No. A-2688, A-2689 and A-2690 of the product Group "Chemicals & Allied Products" i.e.: (i) Light Ends (LE) viz., Naphtha, Motor Spirit, Gasoline, Solvents, Reformate, Hexane, TAME, excluding C3, C4 Hydrocarbons and mixtures thereof; (ii) Middle Distillates (MD) viz., ATF, SKO, HSD, Gas Oil, MTO, LABFS, AROMEX, JBO, LDO, VGO, Solvents; and (iii) Heavy Ends (HE) viz. FO, Furnace Oil, Fuel Oil, LSHS, HPS, Puch, Asphalt, Petroleum Bitumen, Raw Petroleum	8%

Coke & Calcined Petroleum Coke, Slack Wax, Paraffin Wax, Microcrystalline Wax, CBFS, RPO, Sulphur.

(Excluding lubricating oils and petrochemical products like Benzene, Toluene, MTBE etc.)

This issues in public interest.

Sd/-

(P.K. Chaudhery)

Director General of Foreign Trade and
Ex-Officio Additional Secretary to the Government of India

(Issued from File No. 01/94/180/Value Addition/AA/AM11/PC4)